

Supreme Court /High Courts Judgments/Orders on Trafficking

Note: Supreme Court Judgments are Available at:

<http://www.judis.nic.in>

(1)Gaurav Jain (2) Supreme Court Bar Association Vs. Union of India and Ors.

Review Petition (C) No. 1841 of 1997 In Writ Petition (C) 824 of 1988, Decided March 30, 1998, 1998 (4) SCC 270
1997 (8) SCC 114 Overruled in 1998 (4) SCC 270

Chandrika Prasad Yadav Vs. State of Bihar & Ors.

Crim Appeal No. 296 of 2009, Decided on February 13, 2009
2009 (4) SCC 415; AIR 2009 SC 1719

Guria, Swayam Sevi Sansthan Vs. State of Uttar Pradesh

Crim Appeal No. 1373 of 2009, Decided on July 31, 2009
2009 (15) SCC 75

Prajawala (I & II) Vs. Union of India

Writ Petition (C) 56 of 2004, Decided on October 1, 1983
2005 (12) SCC 135 and 136

State of Maharashtra Vs. Mohd. Sajid Hussain, Mohd. S.

Hussain Crim Appeal 1402 – 09 of 2007, Decided October 10, 2007
2008 (1) SCC 213

State of Punjab Vs. Gurmeet Singh

Crim Appeal 616 of 1985, Decided on Jan 11, 1996
1996 (2) SCC 384

State of Uttar Pradesh Vs. Kaushailiya

Crim Appeal No. 21 – 26 of 1962, Decided on October 1, 1983
AIR 1964 SC 416

Upendra Baxi Vs. State of Uttar Pradesh

Writ Petition 1900 of 1981

1983 (2) SCC 308

1986 (4) SCC 106

1998 (8) SCC 622

Vishal Jeet Vs. Union of India and Ors. States and Union Territories

Writ Petition (Crim) No. 421 of 1989, Decided on May 5, 1990

1990(3) SCC 318; AIR 1990 SC 1412